

Year	2011	2012	2013	2014 (upto Oct.)	TOTAL
No. of Cases registered	62	73	128	132	395
No. of arms smuggled	220	296	492	355	1363

Information in r/o manufacturers of items smuggled is not available.

(d) The Government has taken the following steps to curb the smuggling of arms in the country :

- (i) The State and UT Governments have been urged to make sustained and continued efforts to unearth illegal weapons/arms.
- (ii) Regular meetings are held with the representative States/UTs to monitor and take stock of the situations.
- (iii) All the State Governments/UTs have been instructed to ensure that all the provisions of the Arms Act, 1959 and Arms Rules, 1962 are being implemented properly.
- (iv) Border management has been strengthened by border fencing on the Indo-Pak and Bangladesh borders, deployment of security forces along the borders, installation of infra-red sensors, thermal imaging devices (including night vision devices), underground sensors, trip wire mechanisms to activate fence lights, battle field surveillance radars, etc.
- (v) All field formations of customs including Directorate of Revenue Intelligence (DRI) have been sensitized to thwart and prevent any attempt of smuggling of Arms/Ammunition through Ports, Airports and Land borders in the country.

Central contribution of SDRF to Tamil Nadu

1136. DR. R. LAKSHMANAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the Central contribution of State Disaster Relief Fund (SDRF) to the State of Tamil Nadu for the years 2010-11, 2011-12 and 2013-14; and
- (b) the details of the Central share of SDRF for the current financial year 2014-15?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) The details of allocation and Central contribution of State Disaster Response Fund (SDRF) to the State of Tamil Nadu for the years 2010-11 to 2014-15, are as under:

Year	Allocation under SDRF	Central contribution
2010-11	239.52	220.14
2011-12	308.20	231.15
2012-13	323.61	242.71
2013-14	339.79	254.84
2014-15	356.78	267.59
TOTAL	1621.90	1216.43

Illegal funds received by NGOs

1137. SHRI MOHD. ALI KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware of the illegal funds received by the NGOs in the country;
- (b) if so, the country-wise details thereof during the last three years;
- (c) the action taken so far; and
- (d) the steps being taken to strictly evolve a suitable mechanism to stop such illegal flow of funds to NGOs in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) Inputs from various security agencies and banks and complaints from public are received from time to time, about receipt of foreign contributions by associations/individuals, who have not obtained registration or prior permission under Foreign Contribution (Regulation) Act, 2010 (FCRA 2010).

(b) Country-wise details of such receipts is not maintained.

(c) As and when inputs/complaints of receipt of foreign contribution without obtaining registration/prior permission under FCRA 2010 are received, inspection of accounts and records of such associations are conducted. Based on the findings of the inspection, appropriate action, as provided in the Act, is taken.

(d) Foreign Contribution (Regulation) Rules, 2011 provides banks to send report to the Central Government, within thirty days of any transaction, in respect of receipt of foreign contribution by any person/association who is required to obtain a certificate of registration or prior permission under the Act, but who has not obtained/granted such certificate or prior permission.